

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.110/2015

New Delhi, this the 2nd day of February, 2017

Hon'ble Shri K.N. Shrivastava, Member (A)

Shri Murtaja Ali
S/o Shri Asgar Ali
R/o F-20, Gali No.1
Chand Bagh, Delhi-110094
Aged – 66, Post-Chowkidar.

... Applicant

(By Advocate : Ms. Rajni Singh for Manuj Aggawal)

Versus

1. North Delhi Municipal Corporation
Through it's Commissioner (North)
Dr. S.P.M. Civic Centre
Minto Road, New Delhi-100002.
2. The Superintendent
Works Department
North Delhi Municipal Corporation
Civil Lines Zone, Timarpur(C-10)
Delhi-110054.

... Respondents

(By Advocate: Shri R.K. Jain)

ORDER (ORAL)

Learned counsel for respondents submits that the prayer of the applicant for counting 50% of the period of service rendered by him as Daily Wager from 1970 to 1978 has already been granted by the respondents, which has resulted into payment of some additional amount to him towards gratuity. He further submits

that counting of the daily wage period of service will not affect the pension of the applicant and the same is based upon his last pay drawn after rendering the required qualifying period of service. He drew my attention to the short affidavit filed on behalf of respondents on 01.02.2016 in this regard. In para 3 of the said affidavit, it is indicated that counting of 50% of daily wage period service has entailed into payment of an additional amount of Rs.16,061/- towards gratuity. This additional amount has since been paid by the respondents to the applicant vide cheque No.209222 dated 10.05.2016 drawn on Corporation Bank. A photocopy of the said cheque was produced by the learned counsel for the respondents and the same has been taken on record. The photocopy also bears the signatures of the applicant of having received the said cheque.

2. In this view of the matter, the OA has become infructuous. The same stands, accordingly, disposed of. No costs.

**(K.N. Shrivastava)
Member (A)**

/rk/